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|-----|----------------------------|--|-----------|
| 15. | Purnea                     | 39.  | Jahanabad |
| 16. | Ranchi                     | [English]  |           |
| 17. | Samstipur                  | <b>Release of Free Sale Sugar</b>  |           |
| 18. | Santhal Pargana<br>(Dumka) | <b>2140. SHRIRAMESHCHENNITHALA:</b><br>Will the Minister of FOOD be pleased to state:  |           |
| 19. | Rohtas                     | (a) whether the Government propose to release more free sale sugar in the coming months;   |           |
| 20. | Saran                      | (b) if so, the details thereof; and  |           |
| 21. | Siwan                      | (c) the total quantity of sugar available for internal consumption?  |           |
| 22. | Gopalganj                  | <b>THE MINISTER OF STATE OF THE MINISTRY OF FOOD (SHRI TARUN GOGOI):</b> (a) to (c). The quantum of monthly freesale sugar quota for internal consumption is decided having regard to production trends, stocks, requirement, exports, availability of other sweetening agents, etc. With the estimated carry-over stock of 32.84 lakh tonnes as on 1.10.1991 and good sugar production prospects during the current 1991-92 season, there would be sufficient availability of sugar to meet the internal requirement. |           |
| 23. | Vaisali                    | [Translation]  |           |
| 24. | Sitamarhi                  | <b>Public and Private Industrial Units in Rewa District, Madhya Pradesh</b>  |           |
| 25. | Monghyr                    | <b>2141. SHRI BHEEM SINGH PATEL:</b><br>Will the PRIME MINISTER be pleased to state:   |           |
| 26. | Begu Sarai                 | (a) the details of Public and Private industrial units functioning in Rewa district of Madhya Pradesh;   |           |
| 27. | Saharsa                    | (b) whether the Government have re-  |           |
| 28. | Hazaribag                  |  |           |
| 29. | Hiridih                    |  |           |
| 30. | Dhanbad                    |  |           |
| 31. | Singhbhum                  |  |           |
| 32. | Madepura                   |  |           |
| 33. | Khagaria                   |  |           |
| 34. | Deogarh                    |  |           |
| 35. | Godda                      |  |           |
| 36. | Sahibganj                  |  |           |
| 37. | Gumla                      |  |           |
| 38. | Lohardgga                  |  |           |

ceived proposal for setting up new industries in Rewa district;

(c) if so, the details thereof; and

(d) the action taken/proposed to be taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF P.J. KURIEN): (a) No Central Public Sector Enterprise having registered office in the State of Madhya Pradesh is functioning in Rewa District. Information in respect of Private Industrial units functioning in Rewa District of Madhya Pradesh is not centrally maintained.

(b) to (d). As per the New Industrial Policy notified on 25th July, 1991 vide notification No. 477 (E), Industrial Licensing has been abolished for all projects except for a short list of Industries on security, strategic and social considerations. At present, only one application for setting up an industry in Rewa District is with the Government.

[English]

#### Emigration Agents

2142. SHRI SYED SHAHABUDDIN: Will the PRIME MINISTER be pleased to state:

(a) the number of recognised/authorised emigration agents, State-wise;

(b) the number of emigrants during 1990-91, State-wise and destination-country wise;

(c) whether any emigration agent has been blacklisted since the scheme of registration came into force and if so, the names and addresses thereof; and

(d) if so, the steps taken by the Government to caution the potential emigrants against such agents?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR): (a) The number of Recruiting Agents registered with the Ministry of Labour as on 31.10.91 was 1649. The break-up of Recruiting Agents Statewise is given in Statement -I given below.

(b) A statement indicating the number of persons to whom emigration clearance was granted during the year 1990 and 1991 (upto 31.10.91), countrywise is given in Statement-II below Statewise information of emigration clearance granted is not maintained.

(c) and (d). Under the Emigration Act, 1983 there is no provision to blacklist the Recruiting Agents. The Act provides for suspension or cancellation of Registration Certificates of erring Recruiting Agencies. The names of such Recruiting Agencies are intimated to the Protectors of Emigrants and such agencies are not authorised to send workers aboard for employment.

#### STATEMENT-I

*Statement indicating number of Recruiting Agents registered with the Ministry of Labour State-wise as on 31.10.91 referred to in part (a) of Lok Sabha Unstarred Question No. 2142 for answer on 4.12.91.*

<i>Sl.No.</i>	<i>Name of State/ Union Territory</i>	<i>No. of Recruiting Agents registered</i>
1.	Andhra Pradesh	38
2.	Bihar	2